

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:6592

ANSWERED ON:10.05.2005

DEMOLITION OF RESETTLEMENT COLONY

Chavda Shri Harisinh Pratapsinh;Mahato Shri Bir Sing;Patel Shri Jivabhai Ambalal;Singh Deo Smt. Sangeeta Kumari;Thummar Shri Virjibhai;Vasava Shri Mansukhbhai D.

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether the Delhi Development Authority has decided to dislocate the people settled by itself 18 years ago at Govindpuri Transit Camp;
- (b) if so, whether the Government also proposes to demolish all other resettlement colonies of Delhi although the residents are paying rent on regular basis and possess allotment papers;
- (c) if not, the reasons for discrimination against the Govindpuri Transit Camp;
- (d) whether the officials of DDA have furnished the untrue/misleading statement in the court about the matter;
- (e) if so, the action taken against them;
- (f) whether the Government proposes to provide any relief to the residents of the above transit camp;
- (g) if so, the details thereof; and
- (h) if not, the reasons therefor?

**Answer**

MINISTER OF PARLIAMENTARY AFFAIRS AND URBAN DEVELOPMENT ( SHRI GHULAM NABIAZAD )

(a)to(h): Delhi Development Authority (DDA) has reported that Hon`ble Delhi High Court vide order dated 22.9.2004 in WP (C) No.6324/2003 and further order dated 4.4.2005 in CM No.14228/2004 in LPA No.1063/2004 directed DDA to remove the construction/encroachment from the District Park and neighbour-hood parks in the Kalkaji Extension area including the Govindpuri Transit Camp. Residents of the Transit Camp have moved application against demolition vide WP (C) No.6916-33/2005 and the matter is sub-judice.